

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

839/252/ND/2018

IN THE MATTER OF:

M/s Karobar Commodities Pvt. Ltd.

...PETITIONER

...RESPONDENT

Section

Under Section 252

Order delivered on 11.09.2019

Coram:

**Shri. P.S.N. Prasad,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj,
Hon'ble Member (Technical)**

**For the Petitioner : Deepak Garg, PCS Ashok,
For the Corporate Debtor :
For the Income Tax : Ms. Easha Kadian, Mrs. Lakshmi Gurung,
Adv.
For the ROC : Mrs. Sweety Khattar, AROC**

ORDER

Counsel for the petitioner is present and submitted that the additional documents are being filed today. AROC is present and their report is already on record. Proxy counsel for the Income Tax Department is present and their report is already on record. Post the matter to 27.10.2019. The Petitioner's counsel is directed to file additional documents within 10 days.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**